# MANIPUR GAZETTE

**E X T R A O R D I N A R Y**
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**GOVERNMENT OF MANIPUR**
**DEPARTMENT OF PERSONNEL & ADMINISTRATIVE REFORMS**
**(PERSONNEL DIVISION)**

**N O T I F I C A T I O N**

Imphal, the 2nd January, 2026

RRDP-27/1/2021-DP-DP: In exercise of the powers conferred by Rule 16 (Power to Relax) of Manipur Health Service Rules, 1982, read with the decision of the Governor-in-Council in its meeting held on 28/11/2025 the Governor of Manipur is pleased to order the relaxation of the provisions occurring in Rules 7(3)(d) and Rule 7(3)(e)(I) of Manipur Health Services Rules as amended from time to time as one time measure as follows:

Rule 7(3)(d):

100% of the Specialist Post of Consultant in MHS Grade-I shall be filled by promotion from amongst MHS Grade II officers with PG qualification prescribed in Part A or B or C of Annexure to Schedule Il and with 3(three) years regular service in the Grade.

instead of

100% of the Specialist Post of Consultant in MHS Grade-I shall be filled by promotion from amongst MHS Grade II officers with PG qualification prescribed in Part A or B or C of Annexure to Schedule Il and with 5 years regular service in the Grade.

Rule 7(3)(e)(I):

The post of Additional Director of Medical and Health Services in MHS Grade-1, shall be filled by promotion from amongst MHS Grade-II officers with 3(three) years regular service in the grade and who possess any of the qualification in Part A or B or C of Annexure to Schedule II.

Instead of

The post of Additional Director of Medical and Health Services in MHS Grade-1, shall be filled by promotion from amongst MHS Grade-II officers with 5(five) years regular service in the grade and who possess any of the qualification in Part A or B or C of Annexure to Schedule II

2. It is also ordered that the concerned Rules and also standing orders/instruction bearing upon the subject and which are in force at present shall be deemed to have been amended accordingly as a one- time relaxation.

3. This one-time relaxation shall come into force from the date of publication in the Manipur Gazette and shall be valid for three months only.

MAYENGBAM RANJEETA DEVI,
Under Secretary (DP),
Government of Manipur.

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Digitally signed by
Thingbaijam Binodkumar Singh
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